

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00081/2021**

**Dated Thursday the 4<sup>th</sup> day of February Two Thousand Twenty One**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)**  
**HON'BLE SHRI. C. V. SANKAR, Member (A)**

**(Through Video Conferencing)**

R.Gunasekaran, S/o. M.R.Ramakrishnan,  
17, Bhagat Singh II Cross Street,  
Balasubramanin Nagar,  
Tiruparankundram, Madurai 620005. ....Applicant

By Advocate M/s. N. Shanmuga Thayumanavan

Vs

Union of India rep by,  
1. The General Manager,  
Southern Railway,  
Park Town, Chennai 600003.

2. The Chief Personnel Officer,  
Southern Railway,  
Park Town, Chennai 600003.

3. The Finance Advisor & Chief Accounts Officer,  
Southern Railway,  
Park Town, Chennai 600003.

4. The Sr. Divisional Personnel Officer,  
Divisional Rly. Manager's Office,  
Southern Railway, Madurai 625016.

5. The Sr. Divisional Finance Manager,  
Divisional Rly. Manager's Office,  
Southern Railway, Madurai 625016. ....Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

**ORAL ORDER****(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"This application is preferred before this Hon'ble Tribunal for issuing any order or direction as deemed fit and necessary to the respondents to dispose the representation of the applicant dated 11.02.2020 on merits and in accordance with the existing laws and thus render justice."

2. Heard Mr. N. Shanmuga Thayumanavan, counsel for the applicant & Mr. P. Srinivasan, Sr. Standing Counsel for Railways appearing on advance notice.
3. At the time of hearing, counsel for the applicant submits that the relief prayed for in this OA is limited ie., seeking disposal of the representation dt. 11.02.2020.
4. Hence, without going into the merits of the case, we dispose of this OA with a direction to the respondents to consider and dispose of the representation of the applicant dt. 11.02.2020 by a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)  
Member(A)**

**04.02.2021**

SKSI

**(S.N.Terdal)  
Member(J)**